

**C O N T E N T S**

**Sixteenth Series, Vol. XX, Tenth Session, 2016/1938 (Saka)  
No. 7, Thursday, November 24, 2016/Agrahayana 03, 1938 (Saka)**

<b><u>S U B J E C T</u></b>	<b><u>P A G E S</u></b>
<b>OBITUARY REFERENCES</b>	7-8
<b>ORAL ANSWERS TO QUESTIONS</b>	
Starred Question No. 121	11-19
<b>WRITTEN ANSWERS TO QUESTIONS</b>	
Starred Question Nos. 122 to 140	20-80
Unstarred Question Nos. 1381 to 1610	81-609

**OBSERVATION BY THE SPEAKER**

Disapproving and deprecating behaviour by Member 610

**RESIGNATION BY MEMBER**

611

**PAPERS LAID ON THE TABLE**

613-621

**STATEMENT BY MINISTER**

Status of implementation of the recommendations contained in the 272nd and 277th Reports of the Standing Committee on Human Resource Development on Demands for Grants (2015-16 and 2016-17 respectively), pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports

**Shri Vijay Goel**

622

**MATTERS UNDER RULE 377**

623-638

- (i) Need to take stern legal action against persons involved in desecration or insult to National Flag and National Anthem

Shri Nana Patole

624

- (ii) Need to set up AIIMS like Institute at Deoghar in Jharkhand

Shri Nishikant Dubey

625

- (iii) Need to check firing by Pakistan on the border area of Jammu and Kashmir

Shri Jugal Kishore

626

- (iv) Need to sanction funds for construction of Hostels for students in Agar Malwa district, Madhya Pradesh

Shri Rodmal Nagar

627

- (v) Need to declare Jherda to Sirohi road as a National Highway  
Shri Devji M. Patel 628
- (vi) Need to improve rail services in Jamshedpur Parliamentary Constituency, Jharkhand  
Shri Bidyut Baran Mahato 629
- (vii) Need to open more branches of Nationalized banks in Maharajganj district, Uttar Pradesh  
Shri Pankaj Chaudhary 630
- (viii) Need to set up a Solar Park in Rohtas district, Bihar  
Shri Chhedi Paswan 631
- (ix) Need to make proper arrangements to enable farmers to purchase seeds, fertilizers and other agricultural material with old 500 and 1000 rupee notes  
Shri Satya Pal Singh 632
- (x) Need to ensure convening of meetings of Vigilance and Monitoring Committee at regular intervals in Murshidabad district, West Bengal  
Shri Adhir Ranjan Chowdhury 633
- (xi) Need to ensure safety and security of students on University Campus  
Dr. Shashi Tharoor 634
- (xii) Need to increase the frequency of local trains from Kancheepuram to Thirumalapur via Chennai Beach  
Shrimati K. Maragatham 635

(xiii) Need to provide funds for renovation of Grand Anicut Canal Project in Tamil Nadu

Shri K. Parasuraman 636

(xiv) Need to set up a Sugarcane Research Institute at Babanpur in Aska, Odisha

Shri Ladu Kishore Swain 637

(xv) Regarding delay in construction of Pakyong Airport in Sikkim

Shri Prem Das Rai 638

#### **ANNEXURE – I**

Member-wise Index to Starred Questions 640

Member-wise Index to Unstarred Questions 641-647

#### **ANNEXURE – II**

Ministry-wise Index to Starred Questions 648

Ministry-wise Index to Unstarred Questions 649

**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Sumitra Mahajan

**THE DEPUTY SPEAKER**

Dr. M. Thambidurai

**PANEL OF CHAIRPERSONS**

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

**SECRETARY GENERAL**

Shri Anoop Mishra

**LOK SABHA DEBATES**

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LOK SABHA

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Thursday, November 24, 2016/Agrahayana 03, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

... (*Interruptions*)

HON. SPEAKER: Please take your seats.

### **11.01 hours**

#### **OBITUARY REFERENCES**

HON. SPEAKER: Hon. Members, I have to inform the House of the sad demise of Shri Ram Naresh Yadav who was a member of the 6<sup>th</sup> Lok Sabha representing the Azamgarh Parliamentary Constituency of Uttar Pradesh.

Shri Yadav was the Chief Minister of Uttar Pradesh from 1977 to 1979 and also served as Governor of Madhya Pradesh and Chhattisgarh. Shri Yadav was also a member of the Rajya Sabha and the Uttar Pradesh Legislative Assembly. Shri Ram Naresh Yadav passed away on 22 November, 2016 in Lucknow at the age of 88.

We deeply mourn the loss of Shri Ram Naresh Yadav and I am sure the House would join me in conveying our condolences to the bereaved family.

Hon. Members, I have also to inform the House about the sad demise of the renowned singer, composer and carnatic musician Dr. M. Balamuralikrishna on 22 November, 2016 at the age of 86.

A child prodigy, Dr. Balamuralikrishna rose to become a musician of immense versatility. Dr. Balamuralikrishna was awarded Padma Vibhushan and the French Government's Chevalier of the Ordre des Artes et des Lettres (Order of Arts and Letters).

Dr. Balamuralikrishna excelled not only as a singer but left his imprint as a composer, poet, multi-instrumentalist and innovator of ragas, taalās and also as an actor. In his passing away, India has lost a great musician.

We deeply mourn the loss of Dr. M. Balamuralikrishna.

Hon. Members, the House condemns the loss of innocent lives in the dastardly terrorist attack at a mosque in Kabul, Afghanistan. Strongly

condemning the terrorist act, the House reiterates that the people of India firmly stand with their Afghan brothers and sisters in fighting all forms of terrorism and demanding immediate end to all support and safe havens and sanctuaries for terrorists.

The House may now stand in silence for a short while as a mark of respect to the memory of the departed.

**11.03 hours**

*(The Members then stood in silence for short while.)*

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... (Interruptions)

HON. SPEAKER: I will allow you but not now. You can raise it after the Question Hour.

... (Interruptions)

### **11.05 hours**

*(At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table.)*

HON. SPEAKER: Do you want the same thing? Do you have the same demand?

... (Interruptions)

HON. SPEAKER: That will be after the Question Hour.

... (Interruptions)

SHRI MALLIKARJUN KHARGE (GULBARGA): We want Adjournment Motion. ... (Interruptions)

HON. SPEAKER: I know it is Adjournment Motion but I will not allow you now.

... (Interruptions)

श्री मल्लिकार्जुन खडगे: इस पर डिस्कशन होनी जरूरी है क्योंकि सारे देश में 75 से ज्यादा लोग मर चुके हैं।... (व्यवधान)

HON. SPEAKER: It is the same thing every day.

... (Interruptions)

HON. SPEAKER: If it is Adjournment Motion, you can raise it at 12 o'clock.

... (Interruptions)

### **11.06 hours**

*(At this stage, Shri Ravneet Singh and some other hon. Members came and stood on the floor near the Table.)*

HON. SPEAKER: I am sorry.

... (Interruptions)

**11.07 hours****ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER: Question No. 121, Shri Ravneet Singh.

(Q. 121)

**श्री प्रहलाद सिंह पटेल:** मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि क्या प्रधानमंत्री सड़क योजना में सैटेलाइट कनेक्टिविटी के लिए सरकार की कोई मंशा है?... (व्यवधान) स्टेट हाईवे से एक तरफ दस किलोमीटर रोड बन जाती है और दूसरी तरफ से भी दस किलोमीटर रोड बन जाती है, लेकिन बीच में दो-तीन किलोमीटर का स्पेस बचता है, अगर वह कनेक्ट हो जाए तो 25 किलोमीटर की एक साइकिल रोड बन जाएगी जो ग्रामीण क्षेत्र में खासकर कृषि उपज को लाने के लिए जरूरी है।... (व्यवधान)

मैं आपके माध्यम से मंत्री जी से जानना चाहता हूँ कि क्या सैटेलाइट कनेक्टिविटी के लिए कोई प्लान है? पहले डुएल कनेक्टिविटी डकैत एरिया में, वामपंथी उग्रवाद एरिया में होती थी, अब वामपंथी उग्रवाद एरिया में डुएल कनेक्टिविटी है, लेकिन डकैत एरिया से अलग हो गई है।... (व्यवधान)

मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि क्या सरकार का कोई सैटेलाइट कनेक्टिविटी का विचार है?... (व्यवधान)

**श्री नरेन्द्र सिंह तोमर:** माननीय अध्यक्ष जी, भारत सरकार लगातार इस प्रकार की कनेक्टिविटी बढ़ाने की मंशा रखती है।... (व्यवधान) माननीय प्रधानमंत्री जी की प्राथमिकता पर डिजिटल इंडिया है। इससे पारदर्शिता भी बढ़ने वाली है और लोगों की सुविधाएं भी बढ़ने वाली हैं।... (व्यवधान) प्रधानमंत्री सड़क योजना के अंतर्गत इस प्रकार का अभी हम लोगों ने कुछ विचार नहीं किया है, लेकिन पूरे देश के लिए भारत सरकार की जो योजना है, उसमें कनेक्टिविटी सब जगह जोड़ी जाएगी, इसमें ग्रामीण क्षेत्र भी शामिल है, हाईवे भी शामिल हैं और अन्य स्थान भी शामिल हैं। इस दिशा में काम चल रहा है।... (व्यवधान)

SHRI ADHALRAO PATIL SHIVAJIRAO: Thank you, Madam Speaker. ...

(Interruptions)

As per the answer given by the hon. Minister, I do not find any proposal received from the Government of Maharashtra in the last two years. ...

(Interruptions) I would like to know what is the reason for Maharashtra Government not submitting any proposal for Pradhan Mantri Gram Sadak Yojana

as there are many roads to be connected and undertaken in Maharashtra State. ...

*(Interruptions)*

HON. SPEAKER: I am sorry. This is not the way.

... *(Interruptions)*

HON. SPEAKER: The House stands adjourned to meet again at 12 o'clock.

**11.09 hours**

*The Lok Sabha then adjourned till Twelve of the Clock.*

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**12.00 hours**

*The Lok Sabha re-assembled at Twelve of the Clock.*

*(Hon. Speaker in the Chair)*

**OBSERVATION BY THE SPEAKER****Disapproving and deprecating behaviour by Member**

HON. SPEAKER: Hon. Members, today while the Question Hour was in progress, Shri Akshay Yadav, MP tore some papers and threw these towards Speaker's podium and the Table of the House. Rule 349 (xxi) of the Rules of Procedure and Conduct of Business in Lok Sabha *inter-alia* provides that while the House is sitting, a Member "shall not tear off documents in the House in protest". This conduct of Shri Akshay Yadav is in gross violation of the norms of standards and etiquettes laid down under Rules and Conventions of the House. This conduct is not proper on the part of the Member and also for the dignity and prestige of the House.

I, therefore, while expressing my grave displeasure over the conduct of Shri Akshay Yadav, warn him to refrain from such disorderly acts in future.

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**12.01 hours****RESIGNATION BY MEMBER**

HON. SPEAKER: Hon. Members, I have to inform the House that Captain Amarinder Singh, an elected Member from the Amritsar Parliamentary Constituency of Punjab, has resigned from the membership of Lok Sabha. I have accepted his resignation with effect from 23<sup>rd</sup> November, 2016.

... (*Interruptions*)

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HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri H.D. Devegowda, Mallikarjun Kharge, Kamal Nath, Jyotiraditya M. Scindia, K.C. Venugopal, Sudip Bandyopadhyay, Dharmendra Yadav, Dr. A. Sampath, Prof. Saugata Roy, Shrimati P.K. Sreemathi Teacher, Sarvashri Jitendra Chaudhary, Jai Prakash Narayan Yadav, K.N. Ramachandran, Md. Badaruddoza Khan, P. Karunakaran, Md. Salim, Dushyant Chautala N.K. Premachandran and Kodikunnil Suresh on different issues.

The matters, though important, do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, they are very-very important.... (*Interruptions*)

### **12.03 hours**

*(At this stage, Shri Kalyan Banerjee, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.)*

**12.04 hours****PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid on the Table.

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI VIJAY GOEL): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshmibai National Institute of Physical Education, Gwalior, for the year 2014-2015.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5386/16/16]

... (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF POWER, MINISTER OF STATE OF THE MINISTRY OF COAL, MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY AND MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI PIYUSH GOYAL): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Hindustan Copper Limited and the Ministry of Mines for the year 2016-2017.

[Placed in Library, See No. LT 5387/16/16]

- (ii) Memorandum of Understanding between the Mineral Exploration Corporation Limited and the Ministry of Mines for the year 2016-2017.

[Placed in Library, See No. LT 5388/16/16]

- (iii) Memorandum of Understanding between the NHPC Limited and Ministry of Power for the year 2016-2017.

[Placed in Library, See No. LT 5389/16/16]

- (iv) Memorandum of Understanding between the NHDC Limited and NHPC Limited for the year 2016-2017.

[Placed in Library, See No. LT 5390/16/16]

- (v) Memorandum of Understanding between the North Eastern Electric Power Corporation Limited and the Ministry of Power for the year 2016-2017.

[Placed in Library, See No. LT 5391/16/16]

- (vi) Memorandum of Understanding between the THDC Limited and the Ministry of Power for the year 2016-2017.

[Placed in Library, See No. LT 5392/16/16]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- (i) The Atomic Minerals Concession Rules, 2016 published in Notification No. G.S.R.677(E) in Gazette of India dated 11<sup>th</sup> July, 2016.
- (ii) The Mines and Minerals (Contribution to District Mineral Foundation) (Amendment) Rules, 2016 published in Notification No. G.S.R.837(E) in Gazette of India dated 31<sup>st</sup> August, 2016.



- (iii) S.O. 2356(E) published in Gazette of India dated 11<sup>th</sup> July, 2016, making certain amendments in the First Schedule of the Mines and Minerals (Development and Regulation) Act, 1957.

[Placed in Library, See No. LT 5393/16/16]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2015-2016.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2015-2016, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5394/16/16]

- (b) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies for the year 2015-2016.
- (ii) Annual Report of the Coal India Limited [Volume I and Volume II (Part I & II)], Kolkata, for the year 2015-2016, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5395/16/16]

... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON RADHAKRISHNAN): I beg to lay on the Table:-

(1) A copy a copy of the Memorandum of Understanding (Hindi and English versions) between the Kamarajar Port Limited and the Ministry of Shipping for the year 2016-2017.

[Placed in Library, See No. LT 5396/16/16]

- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2015-2016, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2015-2016.

[Placed in Library, See No. LT 5397/16/16]

(3) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- (i) The Central Motor Vehicles (9<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.868(E) in Gazette of India dated 8<sup>th</sup> September, 2016.
- (ii) The Central Motor Vehicles (10<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.880(E) in Gazette of India dated 14<sup>th</sup> September, 2016.
- (iii) The Central Motor Vehicles (11<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.889(E) in Gazette of India dated 16<sup>th</sup> September, 2016.
- (iv) The Central Motor Vehicles (12<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.895(E) in Gazette of India dated 20<sup>th</sup> September, 2016.

- (v) The Central Motor Vehicles (13<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.904(E) in Gazette of India dated 23<sup>rd</sup> September, 2016.
- (vi) The Central Motor Vehicles (14<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.905(E) in Gazette of India dated 23<sup>rd</sup> September, 2016.
- (vii) The Central Motor Vehicles (15<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.903(E) in Gazette of India dated 23<sup>rd</sup> September, 2016.
- (viii) The Central Motor Vehicles (16<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.954(E) in Gazette of India dated 5<sup>th</sup> October, 2016.
- (ix) The Central Motor Vehicles (17<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.953(E) in Gazette of India dated 5<sup>th</sup> October, 2016.
- (x) The Central Motor Vehicles (18<sup>th</sup> Amendment) Rules, 2016 published in Notification No. G.S.R.963(E) in Gazette of India dated 7<sup>th</sup> October, 2016.

[Placed in Library, See No. LT 5398/16/16]

(4) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O.2489(E) published in Gazette of India dated 21<sup>st</sup> July, 2016, regarding rates of fees to be recovered from the users of National Highway No. 6 (New NH No. 53)(Amravati-Gujarat/Maharashtra Border Section) in the State of Maharashtra.
- (ii) S.O.2490(E) published in Gazette of India dated 21<sup>st</sup> July, 2016, regarding rates of fees to be recovered from the users of National

Highway 10 (Delhi/Haryana Border Rohtak-Hissar Section) in the State of Haryana.

- (iii) S.O. 2524(E) published in Gazette of India dated 25<sup>th</sup> July, 2016, making certain amendments in the Notification No. S.O. 422(E) dated 21<sup>st</sup> February, 2013.
- (iv) S.O.2694(E) published in Gazette of India dated 11<sup>th</sup> August, 2016, regarding rates of fees to be recovered from the users of National Highway No.3 (Pimplegaon-Nashik-Gonde Section) in the State of Maharashtra.
- (v) S.O.2695(E) published in Gazette of India dated 11<sup>th</sup> August, 2016, regarding rates of fees to be recovered from the users of National Highway No. 148D (Bheem-Parasoli-Gulabpura-Shahpura-Jahajpura-Hindol-Nainwa-Uniyara Section) in the State of Rajasthan.
- (vi) S.O. 2696(E) published in Gazette of India dated 11<sup>th</sup> August, 2016, regarding rates of fees to be recovered from the users of National Highway No.4B (New NH 348) & 4 (New NH 48) in the State of Maharashtra.
- (vii) S.O.2723(E) published in Gazette of India dated 17<sup>th</sup> August, 2016, regarding rates of fees to be recovered from the users of National Highway No. 3 (Agra-Gwalior Section) in the State of Uttar Pradesh.
- (viii) S.O.2820(E) published in Gazette of India dated 31<sup>st</sup> August, 2016, regarding rates of fees to be recovered from the users of National Highway No.200 in the State of Chhattisgarh.
- (ix) S.O. 2846(E) published in Gazette of India dated 2<sup>nd</sup> September, 2016, making certain amendments in the Notification No. S.O.838(E) dated 5<sup>th</sup> December, 2008.

- (x) S.O.2909(E) published in Gazette of India dated 9<sup>th</sup> September, 2016, regarding rates of fees to be recovered from the users of National Highway No. 25 (MP/UP Border-Shivpuri-Bhognipur Section) in the State of Uttar Pradesh.
- (xi) S.O.3010(E) published in Gazette of India dated 21<sup>st</sup> September, 2016, regarding rates of fees to be recovered from the users of National Highway No.458 (Ladnu-Khatu-Degna-Merta City-Lambia-Jaitaran-Raipur Section) in the State of Rajasthan.
- (xii) S.O.3011(E) published in Gazette of India dated 21<sup>st</sup> September, 2016, authorising National Highways Authority of India to collect, either through its officials or through a contractor fee for the use of four lane bypass to Agra City in the State of Uttar Pradesh.
- (xiii) S.O.3012(E) published in Gazette of India dated 21<sup>st</sup> September, 2016, regarding exempting Kaliabhomora Bridge over river Brahmaputra on National Highway No. 37A in the State of Assam from levying of user fee.
- (xiv) S.O.3097(E) published in Gazette of India dated 30<sup>th</sup> September, 2016, regarding rates of fees to be recovered from the users of National Highway No. 5 in the State of Andhra Pradesh.
- (xv) S.O.3098(E) published in Gazette of India dated 30<sup>th</sup> September, 2016, authorizing the concessionaires of BOT (Toll) Projects, mentioned therein for levy and collection of user fee.
- (xvi) S.O.3271(E) published in Gazette of India dated 24<sup>th</sup> October, 2016, regarding rates of fees to be recovered from the users of National Highway No. 6 (New NH 53) (Talegaon-Amravati-Gujarat/Maharashtra Border Section) in the State of Maharashtra.

(xvii) S.O.3381(E) published in Gazette of India dated 3<sup>rd</sup> November, 2016, regarding rates of fees to be recovered from the users of National Highway No. 13 (New NH 50) (Hospet-Chitradurga Section) in the State of Karnataka.

[Placed in Library, See No. LT 5399/16/16]

... (*Interruptions*)

THE MINISTER OF TEXTILES (SHRIMATI SMRITI ZUBIN IRANI): Madam, on behalf of Shri Ajay Tamta, I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the National Textile Corporation Limited and the Ministry of Textiles for the year 2016-17.

[Placed in Library, See No. LT 5400/16/16]

... (*Interruptions*)

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**12.05 hours****STATEMENT BY MINISTER**

**Status of implementation of the recommendations contained in the 272nd and 277th Reports of the Standing Committee on Human Resource Development on Demands for Grants (2015-16 and 2016-17 respectively), pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports\***

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SHRI VIJAY GOEL): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 272<sup>nd</sup> and 277<sup>th</sup> Reports of the Standing Committee on Human Resource Development on Demands for Grants (2015-2016 and 2016-17 respectively), pertaining to the Department of Youth Affairs, Ministry of Youth Affairs and Sports.

... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT 5401/16/16

**12.06 hours****MATTERS UNDER RULE 377\***

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be treated as laid on the Table of the House. Members may personally handover text of the matter at the Table as per the procedure.

... (*Interruptions*)

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\* Treated as laid on the Table.



**(i) Need to take stern legal action against persons involved in desecration or insult to National Flag and National Anthem.**

श्री नाना पटोले (भंडारा-गोंदिया) : देश में आतंकवादियों की याद में आयोजित कार्यक्रमों की घटनाएं और देश विरोधी नारे लगाने की घटनाओं में बढ़ोतरी हो रही है, यही नहीं, देश में राष्ट्रवाद पर बहस और राष्ट्रगान तथा राष्ट्रीय ध्वज के अपमान की शिकायतों के प्रकाश में आने संबंधी मामले भी चिन्ताजनक है। हालांकि राष्ट्रध्वज और राष्ट्रगान के अपमान के संबंध में कानूनी कार्यवाही व सजा का प्रावधान है। इसके लिए सरकार ने "द प्रिवेंशन ऑफ इंसल्ट टू द नेशनल हॉनर एक्ट 1971" और "फ्लैग कोड ऑफ इंडिया-2002" बना रखे हैं।

मैं सरकार से आग्रह करना चाहूंगा कि केन्द्र सरकार, राष्ट्रध्वज और राष्ट्रगान का सम्मान सुनिश्चित करें और इनका अपमान करने वालों को चिन्हित करने और समाज वास्ते कठोर कदम उठाने हेतु राज्यों को दिशानिर्देश जारी करने की आवश्यकता है।

**(ii) Need to set up AIIMS like Institute at Deoghar in Jharkhand.**

**SHRI NISHIKANT DUBEY (GODDA):** With respect to the proposed plan to set up AIIMS like Institute in each state of the country and I wish to raise the concerns of the people of Santhal Pargana region in Jharkhand.

The state Government of Jharkhand has worked towards the AIIMS plan by allotting land including making available 200 acres of land at Deoghar which is a district in the state and home to the famous Dwadash Jyotirling and Shaktipith, where 5 crore pilgrims visit every year as well as the site for an upcoming international airport.

My insistence for setting up the AIIMS like Institute at Deoghar is mainly on account of its geographically central location and ease of commuting for the patients from across Deoghar-Dumka and Godda. Deoghar is on the Kolkata-Patna main rail route and also connected with three National Highways.

Deoghar is one of the centre points of the Santhal Pargana region and as you are aware, the entire Santhal Pargana region is backward, poor and suffers from utter deprivation. This area does not have any medical facilities at all and needless to say the reduction on public health spending and the growing inequalities in health and healthcare are taking its toll on the marginalized and socially disadvantaged population of Santhal Pargana. This area is prone to malnutrition with an estimated 75 per cent children and mothers being anemic.

Accordingly, I would like to once again request that given the availability of land, the central location, transportation infrastructure and the needs of the people of Jharkhand, it is highly desirable that the AIIMS be set up at Deoghar, Jharkhand and a decision to this effect may be taken at the earliest.

**(iii) Need to check firing by Pakistan on the border area of Jammu and Kashmir.**

श्री जुगल किशोर (जम्मू) : पाकिस्तान की तरफ से रोजाना हो रही गोलीबारी के संबंध में मेरा केंद्र सरकार से अनुरोध है कि जम्मू-कश्मीर में सीमावर्ती क्षेत्रों में पाकिस्तान की तरफ से हो रही गोलीबारी का रोकने हेतु तुरंत आवश्यक ठोस कदम उठाये जायें।

**(iv) Need sanction funds for construction of Hostels for students  
in Agar Malwa district, Madhya Pradesh.**

श्री रोडमल नागर (राजगढ़) : मेरा संसदीय क्षेत्र राजगढ़ (मध्य प्रदेश) मुख्यतः कृषि प्रधान क्षेत्र है। यहां के निवासियों की आजीविका कृषि एवं कृषि उत्पादन संबंधी कार्यों पर निर्भर है। क्षेत्र के नवगठित जिले आगर-मालवा में विद्यार्थियों का शैक्षणिक स्तर बढ़ाने व शिक्षा का प्रचार-प्रसार कर अनुसूचित जाति, जनजाति समुदायों के गरीब, अति पिछड़े वर्ग तक पहुँच सुनिश्चित करने के उद्देश्य से सामाजिक न्याय और अधिकारिता मंत्रालय, भारत सरकार द्वारा बालक व बालिकाओं के लिए 100-100 बिस्तरों वाले पोस्ट मैट्रिक छात्रावास निर्माण किए जाने की स्वीकृति प्रदान की गयी है, जिसके लिए मैं क्षेत्रवासियों की ओर से माननीय मंत्री महोदय व सामाजिक न्याय और अधिकारिता मंत्रालय का धन्यवाद ज्ञापित करता हूँ।

छात्रावास निर्माण हेतु स्वीकृत राशि मिलने में विलंब से छात्र-छात्राओं को मिलने वाली सुविधाओं से वंचित होना पड़ रहा है।

मैं माननीय मंत्री जी से अनुरोध करना चाहता हूँ कि उक्त दोनों छात्रावासों के शीघ्र निर्माण हेतु प्रस्तावित राशि की स्वीकृति शीघ्र प्रदान करें।

**(v) Need to declare Jherda to Sirohi road as a National Highway.**

श्री देवजी एम. पटेल (जालौर) : गुजरात स्थित डीसा से घानेरा राष्ट्रीय राजमार्ग (168) घोषित किया गया है। गुजरात स्थित झेरडा से सिसोही राजमार्ग वाया मंडार रेवदर होते हुए यह मार्ग राष्ट्रीय राजमार्ग 62 से मिल जाता है। झेरडा से सिसोही मार्ग पर दिन-प्रतिदिन गाड़ियों की संख्या बढ़ती जा रही है। दोनों तरफ से यह सड़क राष्ट्रीय राजमार्ग से मिलने के कारण भारी वाहनों का आवागमन बढ़ता जा रहा है। इस मार्ग पर मंडार और रेवदार दो घनी आबादी वाले शहर हैं। इन शहरों के पास दिन में ट्रैफिक जाम हो जाना अब आम बात हो गयी है। जिससे आम नागरिकों को स्कूल जाने वाले छात्रों को और व्यापारियों को काफी परेशानियों का सामना करना पड़ता है, इसलिए रेवदर और मंडार कस्बे के पास इस मार्ग पर बाईपास का निर्माण कराया जाए।

अतः झेरडा से सिसोही मार्ग पर यातायात के बढ़ते दबाव को देखते हुए इस मार्ग को राष्ट्रीय राजमार्ग घोषित करें।

**(vi) Need to improve rail services in Jamshedpur  
Parliamentary Constituency, Jharkhand.**

**श्री विद्युत वरन महतो (जमशेदपुर) :** मेरे संसदीय क्षेत्र जमशेदपुर के जनहित से जुड़ी अतिमहत्वपूर्ण मुख्य मांग रेल से संबंधित है जो निम्नलिखित है। विदित है कि यहाँ पर दर्जनों केन्द्रीय माइंस हैं, एस.सी.एल., यू.सी.आई.एल. और कॉपर यूरेनियम हैं। यहां दो हॉल्ट स्टेशनों की वर्षों से पुरानी माँग है। (1) घाटशिला धालमूगढ़ के बीच चिरूडीह में (2) हल्दीपुर और वहल्दा (उड़ीसा) के बीच सिद्धिसाई में (यहाँ पर एक मात्र ट्रेन चलती है तथा ये सिंगल लाईन है) जुगलसाई आर.ओ.बी. एवं चाकुलिया आर.ओ.बी. को 5 वर्ष पहले ही स्वीकृति मिल चुकी है। फिर भी रेलवे के द्वारा अभी तक किसी प्रकार के काम को शुरू नहीं किया गया है। साथ ही साथ दो नई आर.ओ.बी. गदड़ा और आसनबनी तथा घाटशिला (कुतलुड़ी) में स्वीकृत की जाय एवं घाटशिला स्टेशन परिसर पूरी तरह जर्जर है इसका नवीनीकरण किया जाय तथा धालमूगढ़, गालुडीह, राखा, गोविन्दपुर स्टेशनों को ऊंचा एवं सौन्दर्यीकरण किया जाये। दो नई रेलवे लाइनों का विस्तार (1) चाकुलिया बहरागोड़ा होते हुए बान्द्रापोषी के बुडामारा तक (2) काण्ड्रा से नाकुम (राँची) तक इन दोनों रेलवे लाइनों का स्वीकृति के साथ-साथ पूरा एस्टीमेट बना हुआ है, इसके कार्य को जल्द शुरू किया जाये।

अतः मैं माननीय मंत्री जी से मांग करता हूँ कि उपरोक्त सभी मांगों को पूरा करने की कृपा की जाये।

**(vii) Need to open more branches of Nationalized banks in  
Maharajganj district, Uttar Pradesh.**

श्री पंकज चौधरी (महाराजगंज) : उ.प्र. का जनपद महाराजगंज मेरा संसदीय निर्वाचन क्षेत्र है। यह जनपद भारत-नेपाल सीमा का क्षेत्र है। यहां के लोग बड़ी संख्या में रोज़गार की दृष्टि से बाहर जाते हैं। नेपाल का बॉर्डर होने के नाते यहाँ बड़ी संख्या में केंद्र तथा राज्य के विभिन्न विभागों के अधिकारी/कर्मचारी तैनात हैं। इसके अतिरिक्त यहाँ पर अनेकों लघु उद्योग, दो बड़े उद्योग भी है। रेलवे तथा सड़क मार्ग से भी आवागमन होता है। जनपद में वित्तीय लेन-देन के लिए पर्याप्त संख्या में राष्ट्रीयकृत बैंकों की शाखाएं न होने से आम जनता को कठिनाइयों का सामना करना पड़ रहा है। बैंकों की शाखाएं दूर होने के कारण खाता धारकों को जमा व निकासी के लिए आने-जाने में आपराधिक तत्वों द्वारा लूटपाट की शिकायतें भी आती रहती हैं।

मेरा केन्द्र सरकार से अनुरोध है कि उ.प्र. के जनपद महाराजगंज में राष्ट्रीयकृत बैंकों की शाखाएं पर्याप्त संख्या में खोले जाने का आदेश प्रदान करने की कृपा करें।

**(viii) Need to set up a Solar Park in Rohtas district, Bihar.**

श्री छेदी पासवान (सासाराम) : मेरे संसदीय क्षेत्र सासाराम (बिहार) के रोहतास जिलान्तर्गत बरकट्टा से लेकर रोहतास फोर्ट तक परती पड़ी जमीन में सोलर पार्क की स्थापना अति आवश्यक है। उल्लेखनीय है कि अघौरा प्रखण्ड (कैमूर) के कुल 108 गाँवों में मात्र 3 गाँवों का ही विद्युतीकरण हो पाया है, जिससे आदिवासी बाहुल्य यह इलाका अंधकार में डूबा हुआ है तथा रोहतास जिला के पिपरडीह एवं रोहतासगढ़ पंचायत में वन विभाग के अवरोध के कारण वहाँ विद्युतीकरण नहीं हो पा रहा है।

सोलर पार्क की स्थापना के लिए 500-1000 एकड़ भूमि की आवश्यकता होती है, जिसकी पर्याप्त उपलब्धता है एवं रोहतास फोर्ट परिसर लगभग 28 मील की परिधि में फैला हुआ है।

सोलर पार्क की स्थापना से बिजली एवं पानी से वंचित पिछड़े क्षेत्र की बड़ी आबादी को रोशनी मिलेगी। बिजली एवं पानी के अभाव में यहाँ के नागरिकों का सामाजिक, आर्थिक एवं शैक्षणिक विकास अवरूद्ध है तथा विकास की मुख्य धारा से सर्वथा वंचित होने के कारण इनका भविष्य अंधकारमय है। बुनियादी सुविधाओं से वंचित होने के कारण यह क्षेत्र उग्रवाद की समस्या से बुरी तरह प्रभावित है।

विकास से वंचित समाज के उत्थान हेतु माननीय प्रधानमंत्री जी के दृढ़ प्रतिष्ठ नेतृत्व में इस महत्वपूर्ण जन-समस्या का संज्ञान लेना अनिवाय प्रतीत होता है।

अतः मेरा विशेष अनुरोध है कि सोलर पार्क की स्थापना हेतु यथाशीघ्र प्रभावी कार्रवाई करने की कृपा की जाए।



**(ix) Need to make proper arrangements to enable farmers to purchase seeds, fertilizers and other agricultural material with old 500 and 1000 rupee notes.**

श्री सत्यपाल सिंह (सम्भल) : मैं सरकार का ध्यान अतिमहत्वपूर्ण विषय "500 " और "1000 " रूपए के नोट बंदी के दौरान किसानों की विवशता की आकृष्ट करना चाहता हूँ। जैसा कि सर्वविदित है कि भारत एक कृषि प्रधान देश है। अधिकांश भारतीयों का मुख्य रोजगार खेती है। कहते हैं कि भारत की आत्मा खेत-खलिहानों में वास करती है। किसानों के लिए मध्य अक्टूबर से नवम्बर तक फसलों की बुआई, खासकर गेहूँ, दलहन (चना, मसूर, मूंग् और खेसारी), तिलहन (तोड़ी, सरसो और अलसी) और आलू की बुआई का समय होता है। इन दिनों किसानों को बीज, खाद और कीटनाशक दवाएं इत्यादि खरीदनी पड़ती हैं, पर सरकार 500 और 1000 रूपए के नोटों को बदलने और निकालने के लिए बैंकों और डाकघरों में लम्बी-लम्बी कतारें लगी रहती हैं। ऐसी नाजुक घड़ी में किसान खेत की जुताई करने, बुआई के लिए बीज, खाद और कीटनाशक दवाईयों खरीदने के लिए कठिनाइयों से जूझ रहे हैं। ऐसे में किसानों के लिए कहीं कोई स्थान का निर्धारण नहीं किया गया है। जहाँ किसान द्वारा 500 और 1000 रूपए का नोट स्वीकार्य कर खाद, बीज और कीटनाशक दवाएं उपलब्ध कराई जाएं।

मेरी सरकार से विनम्र प्रार्थना है कि स्वास्थ्य केन्द्रों, पेट्रोल पंपों, बिजली ऑफिसों की तरह कई जगह जैसे ब्लॉक कार्यालय, पंचायत कार्यालय इत्यादि में किसानों से 500 और 1000 रूपए का नोट लेकर बीज, खाद इत्यादि सामग्री प्रदान की जाए और साथ ही साथ सरकारी कर्मचारी, जो लगान की राशि जमा करते हैं, का सख्त निर्देश दिया जाए कि किसानों द्वारा 500 और 1000 रूपए का नोट राजस्व के रूप में स्वीकार किए जाएं।

**(x) Need to ensure convening of meetings of Vigilance and Monitoring Committee at regular intervals in Murshidabad district, West Bengal.**

**SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR):** Vigilance and Monitoring Committee is supposed to have been constituted to supervise the development works in the districts for which funds are allotted from the Central Government for various programmes including welfare. Elected members are supposed to be entitled to take part in the discussion of Vigilance and Monitoring Committee meeting in each and every district. It is interesting to note that since 2012 there has been no Vigilance and Monitoring Committee meeting in Murshidabad district in West Bengal. As a result of which I cannot participate in the development activities and contribute anything by way of suggestion and apprising myself of anything happening in my constituency and the district at large. Ministry of Rural Development is requested to take effective measures to ensure convening of the meeting at regular intervals so that peoples representatives are not deprived of their legitimate rights.

**(xi) Need to ensure safety and security of students on University Campus**

**DR. SHASHI THAROOR (THIRUVANANTHAPURAM):** Mr. Najeeb Ahmed, a student of Jawaharlal Nehru University has been missing since 15th October after allegedly being subjected to vicious attacks and death threats by members of a rival student organisation.

It has been a month since his disappearance and the police have failed to trace him. The University administration has failed to conduct a proper inquiry and failed to punish the culprits. The eye-witnesses who mustered the courage to complain against the accused have been openly threatened and intimidated.

The University, hitherto celebrated for upholding the freedom of speech and expression, now confronts a communal wave. Eye-witnesses have reported that derogatory comments, referring to his Muslim identity, were used to threaten the student. This has created a sense of insecurity among students at the University. Educational institutes are secular and should remain so.

I urge this Government to immediately, redouble its efforts to find Mr. Najeeb. I also urge the Government to take steps to guarantee the safety and security of students on campus, to reaffirm their freedom of speech and expression, freedom to protest and to collectively restore the ideals of our Constitution in public spaces.

**(xii) Need to increase the frequency of local trains from Kancheepuram to Thirumalapur via Chennai Beach.**

**SHRIMATI K. MARAGATHAM (KANCHEEPURAM):** Railway is the most important mode of public transport in India, which also helps the Indian Economy.

Kancheepuram Railway Station, which is a part of Chennai Railway Division of Southern Railway Zone, is very close to the local bus stand and the Chennai Airport is at a distance of 72 km. Kancheepuram Railway Station is one of the major routes for local & suburban traffic, as it connects Chennai Beach - Tirumalpur-Sriperumbudur, an important Industrial Hub. Common man is mainly dependant on this.

EMU connectivity to Chennai Beach - Tirumalpur - Central - Sriperumbudur is very poor. Only 9 Local trains are operated daily, starting from 05:40 am to 08: 20 pm; in which five are operated upto Thirumalpur and four upto Chennai Beach. The duration between every EMU is around 1 to 2 hours. This causes heavy inconvenience to the passengers. They have to travel from Kancheepuram to Chengalpat and from Chengalpat to Tambaram and then proceed for their journey.

In this regard, I draw the attention of the Hon'ble Railway Minister, through to look into this issue and instruct the concerned authorities for increasing the frequency of local EMU from Kancheepuram - Chennai Beach - Thirumalpur from 9 to 15 services atleast and the duration between every train be reduced to atleast 30 minutes. This will go a long way in the larger interest of the people of my Constituency.

**(xiii) Need to provide funds for renovation of Grand Anicut Canal Project in Tamil Nadu.**

**SHRI K. PARASURAMAN (THANJAVUR):** I wish to state that the groundwater is the only major source of water for agriculture in Tamil Nadu, however, at present, there is continuous depletion of ground water. To combat this situation, Tamil Nadu Chief Minister had taken various efforts including renovation of historical Grand Anicut Canal Project system. The first Phase of this project largely falls in my constituency, which comprises of Extension, Renovation and Moderation of main canal system which runs over 148.654 Kms, covering tributaries and water reservoirs etc., and this mainly irrigates Thanjavur, Thiruchirapalli and Pudukkottai Districts. It was also approved by the Technical Advisory Committee of Central Water Commission, Government of India on 06.10.2016. Therefore, I request the Central government to sanction necessary funds to the tune of Rs. 2298.75 crore for age old project immediately for the farmers of Tamil Nadu, so that the rain water during monsoon will be harvested besides recharging the ground water level in Cauvery Delta Area which irrigates more than 50% of agricultural area in Tamil Nadu.

**(xiv) Need to set up a Sugarcane Research Institute at Babanpur  
in Aska, Odisha.**

**SHRI LADU KISHORE SWAIN (ASKA):** I would like to draw the attention of the Government regarding the status of the only sugarcane industry at Aska in Ganjam district of Odisha which has been catering to the needs of thousands of sugarcane farmers. The Aska Sugarcane Co-operative Society has been extending support to the sugarcane growers for the past couple of decades. However, over the years, it has been seen that the productivity of sugarcane has gone down due to various reasons including lack of research support to these farmers to cope with the new technology and innovation. Therefore, making available latest technology and imparting new knowledge would help to revive the said industry.

Hence, a Sugarcane Research Institute at Babanpur (Near Aska Sugar Factory), where the State Government is having the required land for this purpose may be set up. this will not only save the lives and livelihood of thousands of sugarcane farmers but also contribute to the state and national exchequer.

**(xv) Delay in construction of Pakyong Airport in Sikkim.**

**SHRI PREM DAS RAI (SIKKIM):** The attention of the Government may be drawn towards the inordinate delay in construction of the Greenfield Pakyong Airport. Sikkim is a land locked mountainous state. With no access to a railway line and poor condition of NH 10 due to frequent landslides, there is an urgent need for completing the Pakyong Airport which has been underway since 2008.

The cost of the project has increased from approximately Rs. 300 crore to Rs. 600 crore due to time and cost overrun. The airport is being built by the Airports Authority of India. The Airport in Sikkim will not only provide an alternative and faster means of connectivity to Sikkim but also promote tourism leading to greater economic benefits to Sikkim and its people.

My demand is that the Government of India should immediately take steps to alleviate this situation and complete it within 2017 with no more time overrun.

HON. SPEAKER: The House stands adjourned to meet again tomorrow, the 25<sup>th</sup> November, 2016 at 11 a.m.

**12.06 hours**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Friday, November 25, 2016/ Agrahayana 4, 1938 (Saka).*

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